whose action resulted in deaths, such cases should be handed over for investigation to some other independent investigating agency, such as State Crime Branch of Criminal Investigation Department (CBCID). Besides, whenever a specific complaint is made against the police alleging commission of a criminal act on their part which makes out a cognizable case of culpable homicide, an FIR to this effect must be registered under appropriate sections of the I.P.C. Such case shall invariably be investigated by the State CBCID. A Magisterial Inquiry must invariably be held in all cases of deaths which occur in the course of police action. The next of kin of the deceased must invariably be associated in such inquiry.

All the Chief Ministers and Administrators have been directed to send a six monthly statement of all cases of deaths in police action in the States/UTS through the Director General of Police to the Commission by the 15th Day of January and of July respectively in the proforma devised for the purpose.

German firm's refusal to sell pistols

2613. SHRI M.V. MYSURA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of his Ministry that a German firm M/s Heckler & Koch has refused to sell 9mm pistols and MP5 submachine guns to A.P. State Police citing that the State is violating the human rights;

(b) whether the Ministry has taken up this issue with the company as it amounts to an insult to a Federal State of the country; and

(c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) No, Sir.

(b) and (c) Question does not arise.

Supreme Court directive on missing children

2614. SHRI BHARATSINH PRABHATSINH PARMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether cases of missing children are on the rise in the country;

(b) if so, the total number of such cases registered during each of the last three years and the current year, State-wise and gender-wise;

(c) the total number of such children traced/untraced during the said period;

(d) the steps taken by Government to trace all the missing children; and

(e) whether Hon'ble Supreme Court has given any direction in this regard and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) As per the data provided by national Crime Records Bureau (NCRB), the number of children reported as 'missing' and 'traced' for each of the years 2006, 2007 and 2008. State/UT-wise, including Delhi, are given in the Statement *(See* below).

(d) and (e) As per the seventh schedule to the Constitution of India "Police" and "Public Order" are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Government of India is deeply concerned with the welfare of children and through various schemes and advisories to the State Governments/Union Territory Administrations, augments the efforts of the States/UTs.

A detailed advisory dated 14th July, 2010 has been sent by the Central Government to all State Governments and UT Administrations wherein States/UTs have been advised to ensure all steps for improving the safety conditions in schools/institutions, public transport used by students, children's parks/play grounds, residential localities/roads etc. It has also been advised that the crime prone areas should be identified and a mechanism be put in place to monitor infractions in such areas for ensuring the safety and security of students, especially girls. For this purpose the States/UTs have been advised to take following steps:

i. Increase the number of beat constables;

ii. Increase the number of police help booths/kiosks, especially in remote and lonely stretches;

iii. Increase police patrolling, especially during nights;

iv. Posting police officers, especially women, fully equipped with policing infrastructure in crime-prone areas in adequate number. Besides this, the steps taken by Delhi Police include a 24x7 helpline number for reporting missing person in the NCT region, advertisement in leading newspapers, registration of FIRs, development of a web-based computer application Zonal Integrated Police Net (ZIPNET) which deals with the information on missing children. Clear instructions have been issued by Delhi Police *vide* the revised standing order No. 258/09 to register FIRs in each incident of untraced girl child of 18 years of age and below and untraced boys of 12 years and below.

In the Writ petition (Crl.) No. 68 of 2008 Lalita Kumari Petitioner(s), *versus* Govternment of U.P. and others, Hon'ble Supreme Court of India on 14/7/2008 gave directions to the Governments of all the States and Union Territories besides their Director Generals of Police/Commissioners of Police to the effect that if steps are not taken for registration of F.I.R.s immediately and copies thereof are not made over to the complainants, they may move the concerned Magistrates by filing complaint petitions to give direction to the police to register case immediately upon receipt/production of copy of the orders and make over copy of the F.I.R.s to the complainants, within twenty four hours of receipt/production of copy of such orders. It may further give direction to take immediate steps for apprehending the accused persons and recovery of kidnapped/abducted persons and properties which were subject matter of theft or dacoity. In case F.I.R.s are not registered within the aforementioned time, and/or aforementioned steps are not taken by the police, the concerned Magistrate would be justified in initiating contempt proceeding against such delinquent officers and punish them for violation of its orders if no sufficient cause is shown and awarding stringent punishment like sentence of imprisonment against them in as much as the Disciplinary Authority would be quite justified in initiating departmental proceedings and suspending them in contemplation of the same. The Governments of all the States and Union Territories should follow these directions of Hob'ble Supreme Court of India in letter and spirit.

Statement

Number of children missing/traced (Gender-wise) during 2006-2008

S.No.	State	2006				2007		2008					
		Male		Female		Male		Female		Male		Female	
		Missing	Traced	Missing	Traced	Missing	Traced	Missing	Traced	Missing	Traced	Missing	Traced
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	A&N Islands	12	12	10	10	10	10	25	25	21	20	35	33
2	Andhra Pradesh	984	715	1328	1161	348	254	426	281	NR	NR	NR	NR
3	Arunachal Pradesh	2	2	0	0	4	4	3	3	6	6	6	4
4	Assam	470	177	419	134	NR	NR	NR	NR	NR	NR	NR	NR
5	Bihar	370	261	154	99	354	250	122	96	232	428	328	178
6	Chandigarh	75	69	29	26	105	86	67	53	51	34	67	43
7	Chhattisgarh	1072	925	1541	1240	920	785	1220	902	NR	NR	NR	NR
8	D & N Haveli	12	12	5	4	12	9	3	2	8	5	15	12
9	Daman & Diu	3	3	12	12	5	5	6	3	NR	NR	NR	NR
10	Delhi	4121	3485	2904	2295	98	65	133	63	NR	NR	NR	NR

1	2	3	4	5	6	7	8	9	10	11	12	13	14
11	Goa	87	78	138	103	103	' 85	169	134	107	87	150	121
12	Gujarat	990	938	1006	966	1175	964	1207	1026	1158	1008	1486	1176
13	Haryana	346	229	115	65	567	303	187	97	580	367	265	123
14	Himachal Pradesh	108	85	89	59	163	102	116	60	192	117	170	95
15	Jammu & Kashmir	335	244	121	77	287	207	158	112	155	104	121	59
16	Jharkhand	199	81	129	57	NR	NR	NR	NR	NR	NR	NR	NR
17	Karnataka	1683	1362	1812	1550	1347	1075	2283	1947	1323	947	1632	1374
18	Kerala	500	448	547	477	447	372	521	457	496	427	710	602
19	Lakshadweep	0	0	0	0	0	0	0	0	NR	NR	NR	NR
20	Madhya Pradesh	4151	3851	3928	3565	4413	4050	4439	3775	3857	3341	4798	3899
21	Maharashtra	7062	5691	6341	5143	NR	NR	NR	NR	NR	NR	NR	NR
22	Manipur	5	2	2	0	29	16	10	9	29	12	16	8
23	Meghalaya	9	0	8	1	9	4	27	8	28	22	43	39
24	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
25	Nagaland	1	1	0	0	0	0	0	0	64	42	64	35

26	Orissa	593	349	805	336	774	607	1013	875	683	498	1130	959
27	Puducherry	15	15	29	29	30	30	38	38	NR	NR	NR	NR
28	Punjab	296	178	108	66	433	613	131	179	188	1	80	0
29	Rajasthan	1375	1342	780	731	1480	1327	945	830	1385	1129	1092	883
30	Sikkim	22	20	171	104	110	67	186	116	82	50	136	82
31	Tamil Nadu	691	638	703	672	774	607	1013	875	683	498	1130	959
32	Tripura	74	74	127	127	56	54	137	135	67	56	225	202
33	Uttar Pradesh	2822	2544	1152	857	3223	2764	1040	896	2624	2122	973	766
34	Uttarakhand	303	264	155	104	240	168	116	84	295	144	119	140
35	West Bengal	1301	NA	2166	NA	4740	2433	6957	3292	4220	1923	6872	2673
	TOTAL	30089	24095	26834	20070	22256	17316	22698	16373	18534	13388	21663	14465

Note: Data not yet received from State has been indicated as 'NR'

Date in respect of Delhi for the year 2007 has been received only upto March